

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:3312  
ANSWERED ON:13.03.2003  
GRIEVANCES OF SAINIK SCHOOL STAFF  
BEATRIX D`SOUZA

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether the 18 Sainik Schools of the country coming under the control of his Ministry;
- (b) if so, whether any grievance redressal machinery for the Sainik School employees are available;
- (c) if so, the details thereof;
- (d) whether the Sainik School non-teaching staff are getting salary on par with their counter part in other Central Government Establishments as per the commitment given by the Sainik School Society before the Hon`ble Supreme Court during 1998;
- (e) if so, the details thereof; and
- (f) if not, the reasons and the remedial measures taken in this regard?

**Answer**

MINISTER OF DEFENCE (SHRI GEORGE FERNANDES)

- (a) Yes, Sir. There are 18 Sainik Schools in the country managed by the Sainik Schools Society which functions under the supervision of the Ministry of Defence.
- (b) Yes, Sir.
- (c) Sainik Schools Society Rules and Regulations provide for mechanism for redressal of grievances by way of a Local Board of Administration (LBA), whose Chairman is the General Officer Commanding of the Command in which the school is located. Individuals can also forward their grievances to the Board of Governors, Sainik Schools Society.
- (d) to (f): The expenditure on Sainik Schools is mainly met through the fees and associated charges paid by the parents of the cadets and the contribution of the Central Government is marginal. The Hon`ble Supreme Court of India has also observed that Sainik School employees cannot be treated as Central Government employees - nor can they be treated at par with the employees of Kendriya Vidyalaya Sangathan.